

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6028 OF 2011

Siddhu Matriculation Hr. Secondary SchoolAppellants

Versus

K. Shyam Sunder & Ors.Respondents

WITH

CIVIL APPEAL NOS. 6029, 6031 & 6032 OF 2011

AND

CONTEMPT PETITION NOS.268-281 OF 2011

IN

CIVIL APPEAL NOS.4879-4892 OF 2011

ORDER

All the Civil appeals are disposed of in terms of our judgment delivered today in Civil Appeal Nos. 6015-6027 of 2011 (State of Tamil Nadu & Ors. v. K. Shyam Sunder & Ors.). All other

applications, if any, filed in these appeals/connected matters also stand disposed of.

We do not think it appropriate to entertain the contempt petitions. Thus, the same stand dismissed.

.....J.
(J.M. PANCHAL)

.....J.
(DEEPAK VERMA)

.....J.
(Dr. B.S. CHAUHAN)

**New Delhi,
August 9, 2011**